

**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO.37/2023(WZ)**

Sushant Subhash MoreApplicant

Versus

M/s Hotel Sayadri Puspa

& Ors.

.....Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF
RESPONDENTS NO 51**

I Sampat Rajaram Jadhav Age: 42 yrs the

Respondents No. 51 do hereby state on solemn
affirmation as under:

- (1) It submitted that this application is filed by
Applicant alleging that there exists 100 hotels
and farmhouses that have been constructed
illegally on Yavateshwar to Kaas Road.
- (2) I'm filing this present Affidavit-in-Reply to
oppose the grant of any reliefs to the Applicant
as prayed for in the present Application. I



crave leave to file a further Additional Affidavit in Reply as and when sought necessary.

- (3) At the outset, I deny each and every averment and allegation made in the present Application, which is contrary to and/or inconsistent with what has been stated in the present Affidavit-in-reply and nothing stated therein shall be construed as an admission for the want of any specific and para-wise denial or non-traverse unless and until the same is specifically admitted hereinafter.



- (4) Findings of Joint Committee Report dated 02/03/2024

A. It is submitted that in *OBSERVATIONS & FINDINGS: at Para a) “....The committee verified the record and found that none of the objected structures is having built up area more than 20,000 sq.mtr.”*



B. It is submitted that at Para b) 34 establishments conduct hotels, restaurants, or lodging and have built-up area under 20,000 sq m.

C. It is submitted that at Para c) None of the objected structures have obtained the prior permission of the Planning Authority to carry out constructions as required U/s 44 r/w 45 of the MRTP Act of 1966.

.... With the help of representative of the Town Planning Dept, the Committee ascertained the location of the objected structures. It is revealed that all the structures fall in the Buffer Zone and not in the Core Zone

D. It is submitted that at Para d) the Deputy Conservator of Forest has submitted a Report to the Collector, Satara. As per this Report, none of the objected structures violated the Forest Conservation Act.

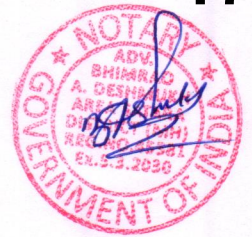


- (5) Therefore, Answering Respondents submits with respect to “para a and d)” that The structures of Answering Respondent do not the attract the Environment Clearance and also not violated Forest Conservation Act.
- (6) It is further submitted that the structures Answering Respondent does not fall within the Buffer Zone as per the notification of Regulations for Conservation Zone in Satara Region dated 23/12/2021 and same is confirmed by the Joint Committee Report. Hence the Buffer Zone is permitted for uses.
- (7) It is submitted that Answering Respondent has applied for regularization construction. Hereto marked and annexed as **Annexure A**.
- (8) Hence this Affidavit.

Satara

Date: 08/2025

Res. Nos. 51,



VERIFICATION

I, Sampat Rajaram Jadhav, Age: 42 yrs

sdo hereby state on solemn affirmation that what
is stated forgoing Para's is true and correct to my
own knowledge and belief.

Solemnly affirmed at Burhanpur

This 3th day of Aug, 2025

Sampat

Respondents No. 51



Adv. for Respondents No. 51



BEFORE ME

ADV. BHIMRAO A. DESHMUKH
Notary (Govt. of India) Reg. No. 45581
This document consists of 3H pages

NOTED & REGISTERED
at Serial No. 388
Date: 7/8/2025



Maharashtra State Road Development Corporation - New Mahabaleshwar
Receipt
Financial Year : 2025-2026

Receipt No : 33
Date : 02/09/2025

Service Name : Building permission (Pre - Payment)
Proposal Number : 1544712 Proposal Code : MSRNM-25-95659
Application Number : MSRNM202500022
Owner Name : Sampat Rajaram Jadhav
Owner Address : At-atali Taluka Satara,,Atali,Satara,Maharashtra-415002, Flat no.1-2, Laxmivihar Visava Camp, Satara, Satara City, Maharashtra 415002, W/O: Sampat Jadhav, 238, 242 t/3, Yadogopal Peth, Gurushanti Apartment, Satara, Maharashtra 415002, Flat no.1, Srujan Complex, Visavanaka, Satara, Satara city, Maharashtra 415002
Owner Site Address : Land Bearing Survey No. 318 & 319 At Village: -Atali, Taluka: -Satara, District: -Satara.
Mode of Payment : Online Total Amount : 10013.00
Built Up Area : 1802.074 Sq. mt. Plot Area : 9824.883 Sq. mt.
GST No(MahalT) : 27AAKCM6988L1ZG

Payment Gateway	Customer Bank Name	Bank Transaction Id	Transaction Date	Transaction Ref No.
IndusInd	ICICI Bank	524529022660	02/09/2025	-

Charges Details

Sr No	Charges Type	Account Code	Demand	Paid Amount
1	Scrutiny Charges(Residential)	-	9010.00	9010.00
2	Processing Fee	-	850.00	850.00
C-GST(9.00%)			76.50	76.50
S-GST(9.00%)			76.50	76.50
Sub Total				1003
Total Paid Amount(Rs):				10013

Total Paid Amount(In Words): Ten Thousands Thirteen Rupees
Note/Terms/Conditions:If any: This is computer generated receipt signature not required.

Receiver Signature